PUBLIC NOTICE

Dated: 01.04.2021

In order to streamline filings in respect of anti-trust matters, avoid unwarranted difficulties/ inconvenience to parties and the Commission and to facilitate efficient maintenance of records, person(s)/ party(s)/ counsel are hereby advised that all filings (fresh as well as all subsequent filings) in the ATD registry be strictly undertaken in terms of the requirements as specified in the Competition Commission of India (General) Regulations, 2009, as amended.

Accordingly, an undertaking shall be filed to this effect in the accompanying format. All such filings that are found not to be in conformity with the applicable regulations are liable to be rejected by the ATD registry and not be placed on record of the Commission.

All concerned may take note of the above for compliance.

SECRETARY
UNDERTAKING

It is hereby stated that the accompanying documents/filing __________________ (name/nature of filing) complies with the relevant/applicable regulations under the Competition Commission of India (General) Regulations, 2009, as amended.

I/ We also understand that if it is found at any time that the filing so done is not in conformity with the relevant regulations, the same is liable to be rejected and not be placed on record of the Commission.

PERSON/ PARTY/ COUNSEL